

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 10**

**IA 1698/2024 (NEW IA) in C.P. (IB)/383(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES:    **RELIANCE    COMMERCIAL    FINANCE**  
                                         **LIMITED VS CARNIVAL TECHNO PARK**  
                                         **PRIVATE LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1698/2024 (NEW IA) in C.P. (IB)/383(MB)2023**

- 1) Mr. Pratik Kadav, Ld. Counsel for the Canara Bank, Ms. Aparna Wagle, Ld. Counsel for the Financial Creditor and Mr. Yahya Batatawala, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Financial Creditor informs this Bench that Admission order in the matter of Corporate Debtor is subject matter of an Appeal before the Hon'ble Appellate Court.
- 3) The present Interlocutory Application has been filed by the Applicant, who is one of the Members of the Committee of Creditors challenging the voting percentage of the Members. Respondents are directed to file and place on

record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.

- 4) Stand over to 05.06.2024, for further consideration and hearing.
- 5) Parties are at liberty to apprise the Bench on the next date of hearing about subsequent developments, if any, takes place in the Appeal which is *sub judice* before the Hon'ble Appellate Court.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare